

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.09/(MAH)/2015
CA No.

CORAM:




Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016

NAME OF THE PARTIES: Mr. Sandeep Anand

V/s.
M/s. Saga Builders Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
11	Adv. Arati Suvane i/b M/s. Global Law Offices -	For Petitioners -	
11	Adv. Ashwin Dete i/b Jagdish & Partners.	For Respondent. 1st hand 10	
11	CS Sunil Agarwal	For Respondent No 9	

Order

C.P. No. 09/397-398/CLB/MAH/2015

1. Ld. Counsels of both the sides are present and informed that an amicable settlement is in the process. By consent of both the parties, matter is adjourned to 28.11.2016.
2. Before the rise of the court the Respondent No. 9 namely Mr. Natwarlal Tripathi is present in person. He is a Chartered Accountant by profession and stated that a reply to the C.P. has been filed and to be argued on the next date of hearing. The question of impleading of Respondent No. 9 being a professional shall also be decided on 28.11.2016

sd/-

Dated: 20.09.2016

Shri M.K. Shrawat
Member (Judicial)